

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00843/2019**

**Dated Friday the 5<sup>th</sup> day of July Two Thousand Nineteen**

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)  
HON'BLE MR. T. JACOB, Member (A)**

S. Venkatapathy  
Retd. Executive Engineer (Land Management)  
Head Quarters  
Office of the Chief Bridge Engineer  
Southern Railway  
Chennai 600 003. ... Applicant

By Advocate M/s Ratio Legis

Vs

1. Union of India represented by  
The Chairman  
Railway Board  
Ministry of Railways  
Govt. of India, New Delhi.

2. The Director Estt. (GP)  
Railway Board  
Ministry of Railways  
Govt. of India, New Delhi. ... Respondents

By Advocate Mr. P. Srinivasan

## ORAL ORDER

**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

Heard. The applicant has filed this OA seeking the following relief :

"To call for the records related to impugned order No. E (O) III-2016/AE/109 dated 14.08.2018 passed by the 2<sup>nd</sup> respondent along with the DPC proceedings and to quash the same and further to direct the respondents to promote the applicant on par with his juniors and to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."

2. When the matter is taken up, it is submitted that the applicant is aggrieved since he was not considered for promotion on par with his juniors. He would be satisfied if he is permitted to submit a representation with regard to his grievance to the respondents which would be directed to be considered by the competent authority within a time limit to be stipulated by this Tribunal.

3. Mr. P. Srinivasan, Standing Counsel takes notice for the respondents and he has no objection to the same.

4. In view of the limited submission made, we deem it appropriate to permit the applicant to submit a fresh representation to the respondents along with supportive material/orders if any within a period of 10 days from the date of receipt of a copy of this order. On receipt of the same, the competent authority is directed to consider the representation in accordance with the rules and

regulations and in the light of the supportive material/orders, if applicable and pass a reasoned and speaking order within a period of three months thereafter.

5. OA is disposed of at the admission stage. No costs.

**(T.Jacob)**  
**Member(A)**

**(P. Madhavan)**  
**Member(J)**

**05.07.2019**

SKSI